

**BEFORE THE NATIONAL GREEN TRIBUNAL****PRINCIPAL BENCH, NEW DELHI****ORIGINAL APPLICATION NO. 164 OF 2025****IN THE MATTER OF:**

Hariyali Welfare Society

...Applicant

Versus

M/s Flipkart Logistics Private Limited &amp; Ors.

...Respondents

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**Filed By:****ARUN SRIKUMAR (KAR/231/2009)****M/S KEYSTONE PARTNERS****ADVOCATES AND SOLICITORS****Counsels for Respondent No. 4**

E-10, Defence Colony, New Delhi – 110 024

P: +91 – 9886720984

Date: 09.03.2026

Place: New Delhi

E: [arun.srikumar@keystone.law](mailto:arun.srikumar@keystone.law)

**BEFORE THE NATIONAL GREEN TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**  
**ORIGINAL APPLICATION NO. 164 OF 2025**

**IN THE MATTER OF:**

Hariyali Welfare Society ...Applicant

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M/s Flipkart Logistics Private Limited & Ors. ...Respondents

**SUR-REJOINDER FILED ON BEHALF OF RESPONDENT NO. 4**  
**(ACEVECTOR LIMITED (FORMERLY M/S SNAPDEAL**  
**PRIVATE LIMITED)) IN RESPONSE TO THE APPLICANT'S**  
**REJOINDER DATED 13.11.2025**

1. The present Sur-rejoinder is being filed on behalf of Respondent No. 4, AceVector Limited (previously known as Jasper Infotech Private Limited, thereafter as Snapdeal Private Limited and later on as Snapdeal Limited) (“**Answering Respondent**”/“**Respondent No. 4**”), in response to the Applicant’s Rejoinder dated 13.11.2025 (“**Rejoinder**”) to the Respondent No. 4’s Reply to the Original Application filed on 13.08.2025 (“**Reply**”). This Hon’ble Tribunal had granted the Answering Respondent liberty to file the present sur-rejoinder by way of the order dated 04.02.2026 passed in the present proceedings.
2. At the outset, all the contentions raised by the Applicant which are not in consonance with the stand of the Answering Respondent are hereby denied as false and untenable. The Answering Respondent reiterates the contentions made by it in its Reply in support of the same. While the Answering Respondent has not reproduced the contents of its Reply for the sake of brevity, it craves leave of this Hon’ble Tribunal to rely on the same as required.

3. It is reiterated that the Applicant's contentions alleging the Answering Respondent's non-compliance with the Plastic Waste Management Rules, 2016 read with its amendments ('**PWM Rules**') are baseless and untenable. In this regard, it is pertinent to note the following with respect to the purportedly infringing product listings on the Answering Respondent's online marketplace website:
  - a. By way of the Application filed on 11.04.2025, the Applicant produced a pre-dated screenshot of the Answering Respondent's website, wherein three products were listed. However, as already stated in the Reply, this screenshot was taken on 05.12.2024 and was promptly disabled by the Answering Respondent on 20.01.2025 i.e before filing of the Application by the Applicant. Therefore, the present proceedings were initiated by the Applicant without any infringement/violation pertaining to the Answering Respondent as on the date of filing the Application.
  - b. Thereafter, by way of its Rejoinder and in an attempt to set up an entirely new case, the Applicant produced newly taken screenshots of the Answering Respondent's website (taken on 12.11.2025) showing different product listings which were allegedly violative of the PWM Rules. It is stated that when the Answering Respondent was notified of the said listings on receipt of Applicant's Rejoinder on 13.11.2025, the Answering Respondent disabled the said product listings promptly on the same date. It has thus performed its legal obligations as an intermediary under applicable law.
  - c. It is submitted that to the best of the Answering Respondent's knowledge, as on date i.e. 09.03.2026, no infringing product listings under the keywords of

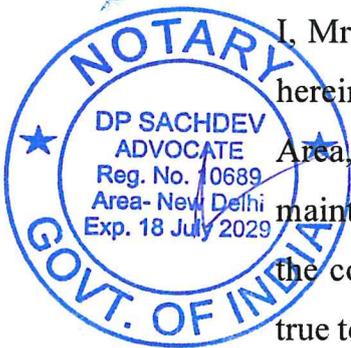
“*Thermocol*”, “*Thermocol ball*”, “*Styrofoam*” or “*Styrofoam ball*” are available on the Answering Respondent’s website. True copies of the search results for “*Thermocol*”, “*Thermocol ball*”, “*Styrofoam*” and “*Styrofoam ball*” on the Answering Respondent’s website as on 09.03.2026 are annexed herewith as **Annexure R2/5 (Colly.)**.

4. Accordingly, it is submitted that the Answering Respondent has duly complied with and continues to comply with the PWM Rules as may be applicable to it, the directions issued by the Central Pollution Control Board (‘CPCB’) and the directions issued by various State Pollution Control Boards (‘SPCB(s)’). The measures taken by the Answering Respondent in this regard have already been detailed in Paragraph 4 of its Reply and are not reproduced herein. Further, it is stated that the Answering Respondent has added a prohibition on sellers registered on its marketplace from use of the keyword “*styrofoam*” in their respective product names/descriptions/listings on the online marketplace website of the Answering Respondent (in addition to the already existing list of 17 prohibited keywords as mentioned in Para 4(e) of the Reply).
5. Without prejudice to the above, it is reiterated that the Answering Respondent is in the business of operating an online marketplace platform under the brand name “Snapdeal” through its website [www.snapdeal.com](http://www.snapdeal.com). The said website is a marketplace-based model of e-commerce wherein third-party sellers interact with third party buyers. As such, the Answering Respondent is an intermediary in terms of Sections 2(w) and Section 79 of the Information Technology Act, 2000, and therefore its legal obligations are limited to taking steps to expeditiously remove or disable access to any material on its computer resource which are unlawful, on receiving actual knowledge or on being notified by the appropriate government or its agency regarding such unlawful material. As stated above in Paragraph 3, the Answering

Respondent has acted with promptitude in respect of all of the purportedly impugned listings that have been brought to its attention by the Applicant and has therefore acted in the manner expected of it by law. The Answering Respondent re-iterates its intention to continue to comply with the requirements of the PWM Rules, as applicable, and any directives of the CPCB and the SPCBs within the framework of the law.

6. The Answering Respondent has not responded to the present Rejoinder in a para-wise form. The submissions made above and in the Reply are reiterated in response to the contents of the Rejoinder and the same are not reiterated herein for the sake of brevity. With the leave of this Hon'ble Tribunal, the Answering Respondent seeks liberty to respond to any additional grounds raised by the Applicant during the course of the hearing.

### VERIFICATION



I, Mr. Akshat Sharma, authorised representative of Respondent No. 4 herein and having office at Mezzanine Floor, A-83, Okhla Industrial Area, Phase-2, New Delhi-110020, on the basis of the records maintained by the company, do hereby state and solemnly declare that the contents of Paragraphs 1-6 of the accompanying Sur-rejoinder are true to my knowledge and belief and whatever is stated in the remaining paragraphs is based on information and legal advice that I believe to be true.

I Identify the Executant/Deponent who has Signed in my Presence  
 Signed by:  
 Akshat  
 Kitwik Gupta Adv  
 CD/8904/2024



RESPONDENT NO. 4

Shw 421/1/2026  
 dt 09/03/2026

**ATTESTED**

NOTARY PUBLIC

*(Signature)*  
 09/03/2026

**Filed By:**



**ARUN SRIKUMAR (KAR/231/2009)**

**M/S KEYSTONE PARTNERS**

**ADVOCATES AND SOLICITORS**

**Counsels for Respondent No. 4**

E-10, Defence Colony, New Delhi – 110 024

P: +91 – 9886720984

E: [arun.srikumar@keystone.law](mailto:arun.srikumar@keystone.law)

Date: 09.03.2026

Place: New Delhi

**BEFORE THE NATIONAL GREEN TRIBUNAL  
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Versus

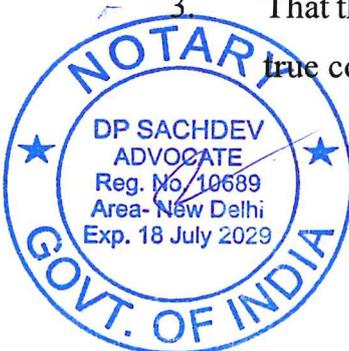
M/s Flipkart Logistics Private Limited & Ors.

...Respondents

**AFFIDAVIT**

I, Mr. Akshat Sharma, s/o Mr. R.M. Sharma, presently at Mezzanine Floor, A-83, Okhla Industrial Area, Phase-2, New Delhi-110020, authorised representative of the Respondent No. 4, do hereby solemnly affirm and state as follows:

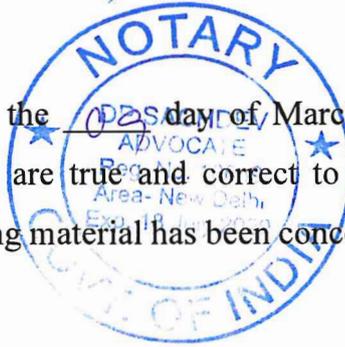
1. I state that I am the authorised representative of the Respondent No. 4 company in the captioned matter. I am conversant with the facts and circumstances of the case and am competent to swear to this affidavit.
2. That I have read the accompanying Sur-rejoinder, which has been drafted under my instructions, and I say that the contents thereof are true to my knowledge and are based on the records maintained by the Respondent No. 4 as well as based on legal advice received by me and believed to be true and correct.
3. That the documents annexed to the accompanying Sur-rejoinder are true copies of their originals.



*[Signature]*  
 DEPONENT , 

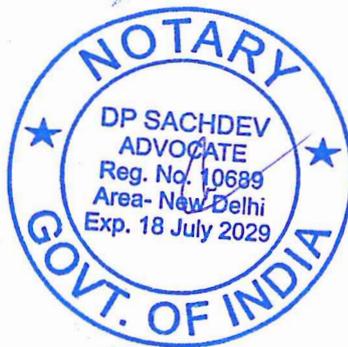
**VERIFICATION:**

Verified at New Delhi on this the 02<sup>nd</sup> day of March 2026 that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.



*[Signature]*  
 DEPONENT , 

*I do hereby certify that the Identity of the Executant/ Deponent who has signed in my Presence is correct by :  
 Ritwik Gupta, Adv  
 P/8904/2024*



**ATTESTED**  
*[Signature]* 09/03/2026  
 NOTARY PUBLIC

The screenshot shows a web browser window with the Snapdeal website. The search bar contains the text 'thermocol'. The search results show one item: 'FREEDY Surgical Detail Pen Knife for Carving Mat Cutting Paper...'. The price is listed as Rs. 136, which is a 73% discount from the original price of Rs. 499. The item has a 3-star rating based on 3 reviews. The left sidebar shows filters for 'Stationery & School Supplies', 'Price' (Rs. 136 to Rs. 136), and 'Brand' (Freedy).

TRUE COPY *[Signature]*

Chrome File Edit View History Bookmarks Profiles Tab Window Help

Mon 9 Mar 9:28 PM

Snapdeal.com - Online shopping

snapdeal.com/search?keyword=thermocol%20balls&santizedKeyword=thermocol&catId=0&categoryId=0&suggested=true&vertical=p&noOfResults=2...

Relaunch to update

All Bookmarks

India's Leading Online Shopping Destination

Our Blog Help Center Sell On Snapdeal Download App

thermocol balls

Search

Cart Sign In

We're showing you mixed results for: thermocol balls

Sorry, we've got no results for thermocol balls  
Please modify your search for better results

Sort by: Relevance

Enter your pincode [Check](#)

**Kitchenware**

- + Storage & Thermoware 12
- + Stationery & School Supplies
- + Art & Craft Supplies 2

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**Price**

Rs. 318 - Rs. 392

Rs. 318 - Rs. 392 [GO](#)

**Customer Rating**

- ★★★★★ & Up 5
- ★★★★☆ & Up 5
- ★★★☆☆ & Up 5
- ★★☆☆☆ & Up 6



Teraabliss TB-37 COLOR BALLS TUMBLER CUPS Purple Glass Sipper...  
Rs.-799 **Rs. 338** 58% Off  
★★★★★ (3)



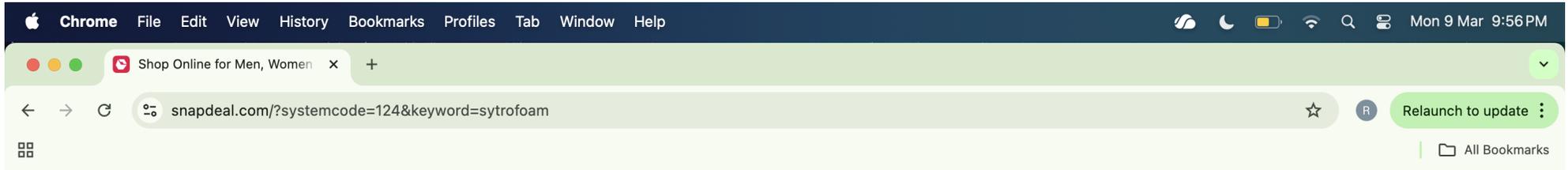
Teraabliss TB-37 COLOR BALLS TUMBLER CUPS Green Glass Sipper...  
Rs.-795 **Rs. 320** 60% Off



Teraabliss TB-37 COLOR BALLS TUMBLER CUPS Purple Glass Sipper...  
Rs.-799 **Rs. 354** 56% Off  
★★★★★ (2)



Teraabliss TB-37 COLOR BALLS TUMBLER CUPS Green Glass Sipper...  
Rs.-799 **Rs. 321** 60% Off  
★★★★★ (3)



## Deal Of The Day

TRUE COPY *William of Khan*

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We're showing you mixed results for: styrofoam balls

Sort by: Relevance

Sorry, we've got no results for styrofoam balls  
Please modify your search for better results

Enter your pincode [Check](#)

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**Price**

Rs. 63 - Rs. 1540

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**Customer Rating**

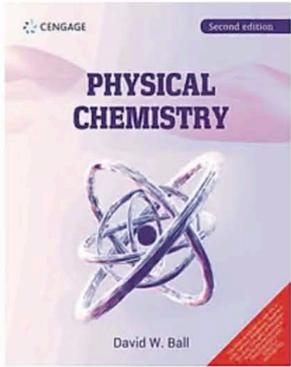
- ★★★★★ & Up 37
- ★★★★☆ & Up 50
- ★★★☆☆ & Up 52



fire Scoop Popular Willow MRF Cricket Bat For Cricket Man & Wome...

Rs. 1,199 **Rs. 701** 42% Off

★★★★★ (4)



Physical Chemistry

by David W. Ball

Rs. 1,565 **Rs. 740** 53% Off



Wooden Tennis Ball Cricket Bat For Kids 6 To 8 Years, For Tennis Ball Play

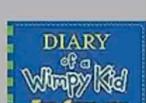
Rs. 999 **Rs. 230** 77% Off



SPORTSHOLIC Wooden Tennis Ball Cricket Bat For Kids Juniors 6 To 8...

Rs. 999 **Rs. 230** 77% Off










Monday, March 9, 2026 at 10:13:04 PM India Standard Time

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**Subject:** Advance Service of Sur-rejoinder filed on behalf of the Respondent No. 4 (Hariyali Welfare Society v. Flipkart & Ors., OA 164/2025)  
**Date:** Monday, 9 March 2026 at 10:12:59 PM India Standard Time  
**From:** Ritwik Gupta <ritwik.gupta@keystone.law>  
**To:** litigation@dclawchambers.com <litigation@dclawchambers.com>, v.sahni@jsalaw.com <v.sahni@jsalaw.com>, m.gupta@jsalaw.com <m.gupta@jsalaw.com>, sahir.seth@jsalaw.com <sahir.seth@jsalaw.com>, admin@plrchambers.com <admin@plrchambers.com>, OFFICE@NJLAW.IN <OFFICE@NJLAW.IN>, advraj कुमार@gmail.com <advraj कुमार@gmail.com>, bihusharma@gmail.com <bihusharma@gmail.com>  
**CC:** Arun Sri Kumar <arun.srikumar@keystone.law>  
**Attachments:** image001.png, 05 Sur-rejoinder on behalf of Respondent No 4.pdf

Dear Sir / Ma'am,

Please find attached a copy of the Sur-rejoinder filed on behalf of our client (AceVector Limited (Formerly Snapdeal); Respondent No. 4) before the Hon'ble National Green Tribunal, in compliance with the Order dated 04.02.2026 passed by Hon'ble Tribunal in this matter. Kindly acknowledge the service of the same.

Thanking you,

Ritwik Gupta  
Keystone Partners, Advocates and Solicitors  
Counsel for AceVector (Formerly Snapdeal) (Resp No. 4)

---

**RITWIK GUPTA**  
Associate

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